

Section 45B and/or Section 45G of the Banking Companies Act. According to the information available with the Government of India, the High Courts of the following States have framed the necessary rules under these sections:—

- (1) Madras
- (2) Travancore-Cochin
- (3) Bombay
- (4) Saurashtra
- (5) Hyderabad
- (6) Mysore
- (7) Assam
- (8) PEPSU
- (9) Rajasthan
- (10) Punjab
- (11) Bihar.

#### BANKS, LIQUIDATION PROCEEDINGS COMMITTEE

703. **Shri H. N. Mukerjee:** Will the Minister of Finance be pleased to state when the report of the Banks Liquidation Proceedings Committee is expected to be published and the reasons for the delay?

**The Minister of Finance (Shri C. D. Deshmukh):** It is expected that the Banks Liquidation Proceedings Committee will submit its report to Government by the 31st December, 1952. The question of publication of the report will be decided on receipt of the same.

#### ADMINISTRATION OF SCHEDULED AREAS

704. **Shri Bheekha Bhai:** Will the Minister of Home Affairs be pleased to state:

(a) whether any Governor or Rajpramukh of any Part 'A' or Part 'B' State, having Scheduled Areas therein, has submitted any report relating to the administration of such Areas or Scheduled Tribes as required under para. 3, Schedule V of the Constitution;

(b) if the answer to part (a) above be in the affirmative, whether any action has been taken by the Central Government on such reports; and

(c) whether Government propose to lay these reports on the Table of the House?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) Yes.

(b) These Reports are intended for the information of Government.

(c) No. The Report of the Commissioner for Scheduled Castes and

Scheduled Tribes which is submitted to Parliament covers all important matters relating to the Scheduled Areas and the Scheduled Tribes.

#### INSTITUTIONS RUN BY CATHOLIC MISSIONS

705. **Shri Nambiar:** (a) Will the Minister of Education be pleased to place on the Table of the House a statement containing the number of educational institutions run by Catholic Missions, the grants given by the Central Government for each, the number of years for which each has been working and the courses offered in each?

(b) Is it a fact that in a number of the above institutions, Bible classes are made compulsory for students?

**The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya):** (a) and (b). The Government of India have no information in the matter nor are any grants paid to such institutions.

#### SHADED ACCOMMODATION FOR ARMY STORES

706. **Shri M. L. Dwivedi:** Will the Minister of Defence be pleased to state:

(a) what steps are being taken to provide shaded accommodation for valuable army stores lying in open in various Ordnance Depots and undergoing deterioration at a rapid speed;

(b) what steps are being taken to repair the existing roofs of godowns which badly need repairs without which rain water causes great loss to the stores in the various C.O.Ds.;

(c) the amount of loss that is being incurred annually since Partition as a result of this directly or indirectly; and

(d) why are not stores as are deteriorating as a result of lack of shaded accommodation, not being disposed off particularly when building of such accommodation is likely to cost a considerable sum of money which is not likely to be made available under the present circumstances and thus save the nation from a heavy loss?

**The Deputy Minister of Defence (Sardar Majithia):** (a) Every possible step has been taken to house valuable army stores under existing covered accommodation. Various projects for additional covered accommodation have been/are being initiated.